

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 110/TT/2013

Subject : Determination of transmission tariff for 2009-14 tariff block for (a) 400/220 kV 500 MVA ICT-II along with associated 400/220 kV bays at Jind Sub-station and 01 no. of 220 kV Line bays (b) 01 no. of 400 kV, 125 MVAR Bus Reactor at Jind Sub-station along with associated bays under Northern Regional Transmission Strengthening Scheme in NR for tariff block 2009-14 period.

Date of Hearing : 3.2.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidhyut Prasaran Nigam Limited & 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri J Majumder, PGCIL
Shri Shashi Bhushan, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Smt. Sonam Gangwar, PGCIL
Shri A.M. Pavgi, PGCIL
Mohd. Mohsin, PGCIL
Shri B.L.Sharma, Advocate, Rajasthan Discoms



Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for (a) 400/220 kV 500 MVA ICT-II along with associated 400/220 kV bays at Jind Sub-station and 01 no. of 220 kV Line bays (b) 01 no. of 400 kV, 125 MVAR Bus Reactor at Jind Sub-station along with associated bays under Northern Regional Transmission Strengthening Scheme in NR for tariff block 2009-14 period.
 - b) As per the Investment Approval dated 17.3.2010, the instant assets were scheduled to be commissioned within 32 months, i.e. by 1.12.2012. The instant assets were commissioned on 1.10.2013. Thus, there is time over-run of 10 months.
 - c) The time over-run is due to delay in acquisition of land for Jind Sub-station. Possession of land was obtained in June, 2012. The reasons for time over-run are beyond the control of the petitioner and hence the time over-run may be condoned.
 - d) There is cost over-run in case of the instant assets. RCE is under approval and the same will be submitted shortly.
2. The Commission directed the petitioner to submit the RCE by 18.2.2016.
 3. The Commission further directed that the above information should be filed in the time stipulated, failing which the matter would be decided on the basis of the information already available on record.
 4. Subject to the above, order in the petition was reserved.

By order of the Commission

SD/
(V. Sreenivas)
Dy. Chief (Law)

